
(2020) 10 SEBI CK 0064

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No. 08 Of 2020, Miscellaneous Application No. 234, 235 Of 2020, Appeal No. 193 Of 2020

Jiban Mitra

APPELLANT

Vs

Recovery Officer And Others

RESPONDENT

Date of Decision : 16-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0064

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Prakash Shah, Rinku Valanju, Hiral Shah, Jiban Mitra, Abhiraj Arora

Judgement

Tarun Agarwala, Presiding Officer

1. We have heard Mr. Prakash Shah, learned counsel along with Ms. Rinku Valanju and Ms. Hiral Shah, advocates for the applicant/ original

appellant and Mr. Abhiraj Arora, learned counsel for the respondent on the review application through video conference.

2. Having heard the matter, we do not find any cogent ground to review our order dated August 19, 2020. The review application is dismissed.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.